

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:6151
ANSWERED ON:04.05.2010
BROADCASTING COMPANIES UNDER TRAI
Singh Shri Sushil Kumar

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the broadcasting companies have been brought under the ambit of the Telecom Regulatory Authority of India (TRAI) under an act of Parliament; and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

(a) and (b): Yes, Sir. The Government has on 09.01.2004 notified the Broadcasting services and Cable services to be telecommunication services in exercise of powers conferred by the proviso to clause (k) of Sub-section (1) of Section 2 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997). Therefore, Telecom Regulatory Authority of India (TRAI) has been empowered to regulate broadcasting services and related matters as per the said Act.